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Government of India  
Ministry of Commerce & Industry  
Department of Commerce  
Directorate General of Foreign Trade

Notification No. 06/2015-2020  
New Delhi, 08th May, 2017

S.O.(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992, as amended, read with Para 1.02 of the Foreign Trade Policy, 2015-2020 and in consequent to the decision of the Hon'ble Supreme Court dated 27.10.2015 in CA No.554 of 2006 the Central Government hereby makes the following amendments in the Target Plus Scheme for the exports effected during 01.04.2005 to 31.03.2006, of the Foreign Trade Policy (FTP) 2004-09 as amended from time to time:

1. The Clause 7 of Notification No.48 (RE 2005)/2004-2009 dated 20.02.2006 is amended to read as below:

**“This will take effect for exports from 20.02.2006”**

2. The **Notification No.08 (RE 2006)/2004-2009** dated 12<sup>th</sup> June 2006 and **Notification No. 20 (RE 2006)/2004-2009** dated 13<sup>th</sup> July 2006 are hereby rescinded ab-initio.

**Effect of this Notification:** The Target Plus Scheme is implemented as per the decision of the Hon'ble Supreme Court dated 27.10.2015 in CA No.554 of 2006.

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